

Central Administrative Tribunal
Principal Bench: New Delhi.

(3)

Regn.No.OA-271/90 Date of Decision: 2.3.1990.

Shri Narinder Kumar Tyagi Applicant.

Vs.

Lt. Governor, Delhi. Respondents.

For the applicant Shri S.K.Bisaria,
Advocate.

For the respondents Shri M.M.Sudan,
Advocate.

CORAM: Hon'ble Shri T.S. Oberoi, Member (Judicial).
Hon'ble Shri I.K. Rasgotra, Member (Administrative).

JUDGEMENT

(Delivered by Hon'ble Shri T.S.Oberoi),

Heard the learned counsel for both the parties.

The learned counsel for the respondents has placed on record a note dated 27th February, 1990, from Shri N.C.Ray, Deputy Commissioner (Admn.) Sales Tax, New Delhi, to the effect that the applicant as well as certain other persons, who could not be communicated the date and time of interview, held on 7th February, 1990, as earlier fixed, have now been called on 5th March, 1990 at 3.00 P.M. to appear for interview, and that the persons earlier left out as well as the applicant and ^{some} others are to be now interviewed on 5th instant, for the post in question.

2. In view of the above position as put-forth by the learned counsel for the respondents and as also evident from the note, filed by the learned counsel for the respondents, the learned counsel for the applicant does not press the present OA.

3. Keeping in view the aforesaid position, the OA is disposed of, as having become unnecessary, with no order as to costs.

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER(A) 2/3/90

T.S. Oberoi
(T.S. OBEROI)
MEMBER(J)